

Government of India
Ministry of Finance
(Department of Revenue)

New Delhi, the 6th February, 1979.

NOTIFICATION
INCOME TAX

No.2724 (F.No.404/23(TMS-MP)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Banking No.1464(F.No.404/179/76-ITCC) dated 1.9.76, the Central Government hereby authorises Shri N.K.Vijayvargiya being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri N.K.Vijayvargiya takes over charge as Tax Recovery Officer.

Sd/- (N.Venkataraman)
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

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5. The Chief Secretary, Government of Madhya Pradesh, Bhopal.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
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Sd/-
Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE.

N. K. Vijayvargiya
ASST. DIRECTOR OF INSPN. (CSSE). No. 23/ITCC/2611/676/MSF/79.

*Nagpal.